



**IA 2638/2023-**

1. Adv. Shivani Gera for the Applicant is present.
2. Before the Bench.... The Ld. Counsel for the Respondent appeared and informed that they are ready to argue the matter. However, the copy of the amended application has not been served by Applicant. Ld. Counsel for the Applicant has disputed this submission and opposes the grant the another opportunity to the Respondent I.
3. It is not the clear from the records whether the amended application after the assignment has been served or not. Accordingly, this Bench considers it appropriate to grant another opportunity. In view thereof, the Applicant is directed to serve a copy of the amended application to the Respondent. Respondent shall file their reply within two weeks.
4. The order setting Respondent No. 1 as ex-parte is set aside subject to payment of Rs. 10,000/- as cost to be paid in Bharatkosh account.
5. List this matter on **12.07.2024** for further consideration.

**IA 2441/2024-**

1. Adv. Avinash R. Khanolkar for the Applicant is present and Respondent No. 3 is also present.
2. Ld. Counsel for the Respondent No. 1 & 2 seeks some time to file reply. Respondent No. 3 seeks to file Vakalatnama and reply.
3. Ld. Counsel for the Assignee informs that the application has been assigned to them and they will file appropriate application.

4. List this matter on **12.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Neeraj